

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 652 of 2020

IN THE MATTER OF:

Smt Indrani Brahmachari

....Appellant

Vs.

Mr. Chandra Prakash & Ors.

....Respondents

Present:

**For Appellant: Mr. Swarnendu Chatterjee and Ms. Saloni Jain,
Advocates.**

**For Respondents: Mr. Avi Tandon for R-2.
Mr. Akhil Shankwar, Advocate for R-3.
Mr. Nubair Alvi for R-1.**

ORDER
(Virtual Mode)

31.03.2021: Learned Counsel for Respondent Nos. 1 to 3 all seek time as it is stated that the Counsel of Respondent No.3 had circulated a slip that they will request for time. This is part heard matter and parties cannot decide between them whether they would continue. On this occasion we are adjourning the matter and on next date the matter should be argued and completed, otherwise we will proceed further.

Interim Orders to continue.

List the Appeal 'for admission (after notice) hearing' on **28th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md